NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

NAME OF THE TRANSFEROR

NAME OF THE TRANSFERRE

UNDER SECTION

: CP/58/2017

: H.S. RAMESH KUMAR SURANA & ANOTHER

Signature

: ANUSH SHARES & SECURITIES PVT LTD

: 241/242

S.No. Name (in Capital) Amindh Pendian

RAMESH KUMBE SURAWHA (PETITIONER)

Represented by

(For K. Rahabad Bhat) OR

Aashish Jan Waei

Kalyon I telah

Fee Ropadenti

For Repoint 1

ORDER

Shri P H Arvindh Pandian, Senior Counsel for petitioner present. Shri Kalyan Jhebak, counsel for R1 and Shri Ashish Jain, counsel for R2 to R6, R11 & R15 present. Heard the submissions of the PCS. It appears that the provisions under Sec.244 of the Companies Act, 2013, have been complied with. The petition is admitted for hearing. Counsel for petitioner stated that there is urgent need for passing order in relation to item (c) of the interim relief. Counsel for respondent vehemently opposed for granting interim relief in respect of item (c) and prayed time for filing counter. While granting time for filing counter, respondents are directed to furnish the reasons for the purpose of extending credit to R2 to R17 by R1 for any further transactions. Time extended at request for filing counter. Put up on 04.12.2017 at 10.30 A.M.

Sel-

K Anantha Padmanabha Swamy Member (Judicial)